

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/MP/2012

- Subject : Miscellaneous petition for approval under Regulation 24, 111, 113 of the CERC (Conduct of Business) Regulations, 1999 and under section 79 (c) (i) and (k) of electricity Act, 2003 for seeking direction for implementation of third part audit report on protection scheme of transmission system of Northern Region and Western Region.
- Date of hearing : 20.11.2012
- Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioner : Power Grid Corporation of India Limited, Gurgaon
- Respondents : Uttar Pradesh Power Transmission Corporation Limited, Lucknow and others
- Parties present : Shri Shashi Bhushan, PGCIL
Shri J. Mazumder, PGCIL
Shri S.S.Raju, PGCIL
Shri Hem Joshi, HVPNL

Record of Proceedings

The representative of the petitioner submitted that consequent to grid disturbance on 30.7.2012 and 31.7.2012, a resolution was adopted for independent third party audit of the protection systems. He further submitted that protection audit was carried out by Central Power Research Institute (CPRI) in respect of 40 sub-stations in phase-I and 50 sub-stations in phase-II and audit report of 42 sub-stations was submitted on 15.11.2012. The deficiency submitted by CPRI was circulated on 23.10.2012 and same was submitted before the Commission on 30.10.2012.

2. The representative of the petitioner requested the Commission to issue necessary directions to Regional Power Committees (RPCs) for ensuring ratification of deficiencies observed during the protection audit and for compliance with the

suggestions in the audit report by respective constituents. He further submitted that the RPCs be directed to review the various setting and protection systems in view of changes, modifications suggested by the audit for stability and reliability of the grid.

3. The Commission directed the petitioner to serve copy of the audit report to RPCs and RPCs may take up the matter with all constituents for rectification of the deficiencies.

4. The Commission directed the petitioner to file on or before 15.1.2013 the details of violations, the entities/organizations responsible for such violation with particular reference to the regulation of the Commission, which has been violated.

5. The petition shall be listed for hearing 22.1.2013

By order of the Commission

-sd/-
(B.Sreekumar)
Deputy Chief (Law)